

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.48/MP/2023

Subject : Petition under Section 79(1)(b) & (f) of the Electricity Act, 2003 read with relevant provisions of Power Purchase Agreements dated 22.12.2021 and 19.1.2022.

Date of Hearing : **13.9.2023**

Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Jaiprakash Power Ventures Limited (JPVL)

Respondents : PTC India Limited (PTCIL) and Anr.

Parties Present : Shri Venkatesh, Advocate, JPVL
Shri Shivam Kumar, Advocate, JPVL
Shri Ravi Kishore, Advocate, PTCIL
Shri Keshav Singh, Advocate, PTCIL
Ms. Swapna Seshadri, Advocate, TPL
Shri Harsha V Rao, Advocate, TPL

Record of Proceedings

At the outset, learned counsel for the Respondent No.2, Torrent Power Limited sought additional time to file a reply in the matter.

2. Considering the said request, the Commission permitted the Respondent, TPL to file its reply within two weeks with a copy to the Petitioner, who may file its rejoinder, if any, within two weeks thereafter.
3. The Petition will be listed for hearing on **10.11.2023**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**